

**GOVERNMENT OF INDIA
MINISTRY OF AYUSH**

**RAJYA SABHA
UNSTARRED QUESTION NO.2243
TO BE ANSWERED ON 21ST MARCH, 2023**

ACTION AGAINST QUACKS

2243. DR. M. THAMBIDURAI:

Will the Minister of **AYUSH** be pleased to state:

- (a) whether Government has taken stringent action against those quacks, pretending as practitioners of indigenous medical system for using their own preparations (unscientific) for treatment and cure of various types of cancer, liver and kidney ailments, disorders like psoriasis;
- (b) if so, the details thereof and the steps taken by the Government to curb such quackery;
- (c) whether it is a fact that there is an inordinate delay by the Ayush Ministry to provide approval for some genuine Ayush medicines; and
- (d) if so, the detailed list of Ayush medicines registered for approval, got approved, rejected and pending approval in the last five years?

**ANSWER
THE MINISTER OF AYUSH
(SHRI SARBANANDA SONOWAL)**

- (a) & (b) In order to deal with quacks pretending as practitioners of indigenous medical system, the National Commission for Indian System of Medicine Act, 2020 and National Commission for Homoeopathy Act, 2020 provides for taking action by the concerned State Government on any person who is not recognized under the provisions of the said Acts and found practicing in these system are liable to be penalized with imprisonment for a term which may extend to one year, or with fine which may extend to five lakh rupees, or with both.

Further, the Board of Ethics and Registration for Indian System of Medicine under National Commission for Indian System of Medicine and The Board of Ethics and Registration for Homoeopathy under National Commission for Homoeopathy under the provisions of principal acts shall maintain a National Register of all licensed practitioners of Indian System of Medicine and Homoeopathy respectively; regulate professional conduct and promote medical ethics and exercise appellate jurisdiction.

(c) & (d) No. As prescribed in Drugs and Cosmetics Act 1940 and Rules 1945 made there under, enforcement of the legal provision pertaining to Quality Control and issuance of drug license of Ayurveda, Unani, Siddha and Homoeopathy drugs, is vested with State Drug Controllers/ State Licensing Authorities appointed by the concerned State/Union Territory Government.

However, Ministry of Ayush has set up an Interdisciplinary Technical Review Committee (ITRC) for the examination of the applications/claims on patent and proprietary of (Ayurveda, Unani, Siddha and Homoeopathy) ASU & H medicines, classical ASU & H medicines with new indication and Re-purposing of licensed ASU & H medicines for Covid-19. Label claim for Covid-19 claim can only be made only after recommendation of ITRC.
